

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(CAA) 382(ND) 2017

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
29.01.2018.**

**NAME OF THE COMPANY: Nandraaj Commercial Pvt.Ltd. with
Shervani Hospitalities Ltd.**

SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

For the Petitioner:		Ms. Nibruti Samal, Advocate		
----------------------------	--	-----------------------------	--	--

For the Respondent:		Mr. Ajeyo Sharma & Mr. Amish Tandon, Advocates for the OL. Mr. C.B. Balooni, CP for RD (NR) Ms. Easha Kadian, Advocate for Standing Counsel Income Tax Department.		
----------------------------	--	--	--	--

ORDER

Reply of the OL is on record. They have no objection to the sanction of the proposed scheme. Mr. Balooni appearing for RD wishes to file his reply.

Ms. Easha Kadian, Ld. Counsel for Income Tax Deptt. Also submits that no notice has been effected on them. Let copy be provided to her to enable her to file the objections, if any.

To come up on 5th March, 2018.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**